

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Civil Misc. Contempt Petition No. 151 of 2002.

in

Original Application No. 558 of 1992.

THURSDAY, this the 28th day of November, 2002.

Hon'ble Mr. S Dayal, Member-A

Hon'ble Mr. A.K. Bhatnagar, Member-J.

1. Narrottam Lal
S/o Shri T.C. Srivastava, (Chaukidar)
R.C.S. Jhansi, Allahabad,
Office of the Development Commissioner (Handicrafts)
2. Raj Bali Prasad
son of Sri Ram Sagar Yadav.
3. Gulab Chandra Singh Kushwaha,
Son of Sri D.N Singh Kushwaha.
4. Shiv Bux Singh
Son of Sri U.R. Singh.
5. Gokul Prasad
Son of Shri Prahlad.
6. Anvar Ali
Son of Sri A Sagar.
7. Hari Prasad
Son of Shri Ram Lal.

All the applicants are Chaukidar in the Office
of the Development Commissioner (H-andicrafts),
Ministry of Textile, New Delhi,
Government of India.

.....Applicants.

(By Advocate : Sri N.L Srivastava)


Advocate

Versus

1. Smt. Teenu Joshi,
Development Commissioner (Handicrafts)
West Block-No.7,
R.K.Puram, New Delhi.

2. Shri Sukhendu Bhattacharya,
Regional Director Centre Region,
Office of Development Commissioner,
(Handicrafts), Government of India,
Ministry of Textile B-47,
Mahanagar Extention Lucknow.

.....Respondents.

(By Advocate : Sri A Sthalekar)

ORDER

BY HON'BLE MR S DAYAL AM.

We find from the counter reply that the seven applicants have been paid over-time allowance as shown in para 5 of the counter reply. Since the direction was for payment of over-time allowance as per Rules from 23.03.1987 to 31.12.1990 and payment is being made, we do not find that there was any intention on the part of the respondents to wilfully disobey the directions given by the Tribunal. Learned counsel for the applicants states that the payment is only for two hours per day while the applicants worked for 8 extra hours per day. Learned counsel for the respondents has shown the Rules under which the over-time allowance has been paid. We find that the directions of the Tribunal was complied with as per Rules. Learned counsel for the applicants would have a fresh cause of action, in case there is any deficiency ^{in payment &} found as per Rules. The case for contempt does not survive and is dropped. Notices are discharged.


Member-J


Member-A

Manish/-